

proposal with the Government to tie up with Israel on the question of raising and training any special force of commandos to deal with terrorism because of the expertise that Israel has developed?

SHRI M.M. JACOB: There is no proposal at present for tying up with Israel in this particular case.

SHRI CHETAN P.S. CHAUHAN: Sir, unemployment of the ex-Servicemen is a very big problem in the country. Is the Government considering employing them as a Special Security Force to deal with terrorism because they have the required training, they have discipline, they have bravery and they have everything will you consider employing them as a special security Force?

[English]

SHRI M.M. JACOB: Sir, it is a fact that ex-Servicemen are courageous and bold, but at the same time...

MR. SPEAKER: He is asking about sportsmen.

(Interruptions)

SHRI M.M. JACOB: I think, ex-Servicemen. (Interruptions).

SHRI CHETAN P.S. CHAUHAN: They have the required training, they know how to use arms and ammunition.

SHRI M.M. JACOB: There is no denying the fact that the ex-Servicemen are really dedicated and competent to deal with the situation, but at the moment the ex-Servicemen are also required for other security duties in various parts of the country. But there also they are not sufficiently available in some places. Some attempts have been made in this regard.

SHRI TINDIVANAM K. RAMAMURTHI: Sir, terrorism has taken deep roots and more so because of the LTTE. They have got the most sophisticated

weapons and wireless materials. They easily cross the sea border of Tamil Nadu which has a long narrow strip of sea. The danger caused by the LTTE activities is on the increase. Very recently the Chief Minister of Tamil Nadu, Miss Jayalalitha, has said on the floor of the Assembly that her life is in danger because of the LTTE terrorists. What is the extent of armed help and monetary help that the Centre propose to render to assist the State of Tamil Nadu to put down this LTTE terrorism and get rid of it? What are the steps that the Central Government propose to take to put down the menace of LTTE and save Tamil Nadu from terrorism?

SHRI M.M. JACOB: Sir, the Centre is aware of this threat to the Chief Minister and I had already mentioned in one report, the coast guards are there in the coastal areas besides the Tamil Nadu Police. But recently, as per the suggestions made by the Chief Minister, Ms. Jayalalitha to the Government of India for additional financial requirement to meet the challenge, we have provided a special assistance of Rs. 10 crores, besides the amount which we give for the modernisation of the police force. She has also demanded some more assistance and we are looking into it.

[Translation]

#### Adoption of Indian Children

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\*516. SHRI MRUTYUNJAYA NAYAK:

SHRIMATI D.K. BHANDARI:

Will the Minister of WELFARE be pleased to state:

(a) the number of Indian children adopted by the foreigners during each of the last three years;

(b) whether the Union Government propose to take any legal steps to ensure, the well-being of children thus adopted; and

(c) if so, the details thereof?

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI K. KAMALA KUMARI): (a) As per records available, the number of Indian children taken abroad for adoption during each of the last three years is given below:

Year	No. of children adopted
1989	1213
1990	1272
1991	1190

(b) and (c). As per three directives of the Supreme Court of India in the Laxmi Kant Pandey Vs. Union of India, order to be made by the courts is to include a condition that the foreigner appointed as guardian of the child shall submit to the court and also to the social/child welfare agency in India which processed the application of the foreign nationals for guardianship, progress report of the child together with a recent photograph quarterly for the first two years and thereafter half-yearly for the next three years.

[English]

SHRI MRUTYUNJAYA NAYAK: Mr. Speaker, Sir, I would like to know whether the Government is in possession of adequate information about the adopted children whose well being is not cared for and if so, what steps the Government has taken thereto. And also, what is the legal assistance rendered to those children?

[Translation]

THE MINISTER OF WELFARE (SHRI SITA RAM KESRI): Sir, several conditions are imposed on the foreigners who adopt children here. First of all they are required to furnish a quarterly report to our embassy for the first three years. Thereafter a half-yearly report certifying whether the child is being properly maintained or not along with a photograph of the child is to be furnished.

[English]

SHRI MRUTYUNJAYA NAYAK: Sir, my first question has not been answered. I wanted to know the specific cases of those adopted children who have not been properly looked after and the legal assistance rendered to them.

My second supplementary is, in view of the miseries of the children who are forced to take to prostitution and violence, I would like to know whether the Government is contemplating to bring in a general legislation to minimise adoption or to stop adoption of children.

[Translation]

SHRI SITA RAM KESRI: Sir, he has pointed out that the first part of his question has not been answered. If there is any specific case, it should be brought to my notice and I will certainly take action on that and whatever is appropriate under law, I will take that action. So far as the curbing of adoption is concerned, there are legal and religious obstacles to it.—(Interruptions)—Please listen to me. So far as law-making is concerned, it is a constructive suggestion. In the context of the circumstances, under which the children are adopted, they turn destitutes, are sent abroad, I assure the House that is a constructive suggestion which is worth considering.

SHRIMATI DIL KUMARI BHANDARI: Mr. Speaker, Sir, I would like to know from the hon. Minister, through you, whether it is a fact that the condition of the poor people living in the rural areas of the country is pitiable and thousands of people are fleeing from rural areas to urban areas. On their arrival in cities they face adverse circumstances and their families begin to grow in an uncontrolled way. It grows fast. It is due to changed circumstances and also due to the deterioration in humanitarian and social values. There are millions of orphan and unowned children all over the country. I believe that if such children are adopted, it is ideal for their rehabilitation but if these chil-

dren are adopted by Indian parents instead of foreign parents it will be quite ideal. But such a thing is not being done. Why is it not being done, only the hon. Minister will tell.

In the morning I was reading a newspaper, I came across a news item in box, which reads

[*English*]

"Starving Tribal Sells Son For Rs. 20"

[*Translation*]

And he sold it for Rs. 20 and the person who had purchased an eight-month old baby, sold it for Rs. 50 to someone else. So, the people are migrating to cities from villages and they are growing their families in an uncontrolled way. Birth of unwanted children in the changed circumstances is also one of the reasons. I would like to know from the hon. Minister whether it is a fact that the children couples in the country are hesitating to adopt children as there is no proper adoption law? If so, whether the hon. Minister is going to make such a law?

I would like to ask another supplementary. Will you permit me to do so?

[*English*]

MR. SPEAKER: Now it is a very good question.

(*Interruptions*)

MR. SPEAKER: Do not ask second question. Otherwise, the value of this question will be reduced.

Her question is, now the law is defective. That is why this is happening. Are you going to change the law?

[*Translation*]

SHRI SITARAM KESARI: Sir, as far as this question is concerned, it relates to status but I shall answer it.

Sir, it is a national issue. Whatever you have said is true because the protection of orphan children coming from villages to cities is a must. Through you I would like to inform the hon. Member that there is already a provision for the protection of orphans at the State level. Before coming here, I have instructed my department to convene a national level meeting of the Ramakrishna mission and all other non-Government organisations. We want to adopt a national policy on it. We have decided it which I am disclosing to you.

SHRIMATI DIL KUMARI BHANDARI: Mr Speaker, Sir, he has not replied to the question whether he is going to make law.

MR. SPEAKER: Are you contemplating to make law?

SHRI SITARAM KESRI: The earlier questioner had made a suggestion about making law and I had said that the suggestion to make law was constructive and I would think over it.

SHRI RAM NAIK: It has been said in it that foreign citizens, who adopt children, are required to furnish a quarterly report. As per my information no such report comes to this country and if any report is received, compile it and there is no provision to monitor it at All India level with the result the Government cannot obtain information about the number of reports that are received and in case any report was not received, what happened to the child. My question is whether the Government will make arrangement to compile and monitor the information at All India level?

SHRI SITARAM KESRI: Sir, as the hon. Member has said it himself that he is having information, I request him to please give that letter to me, I will get it investigated. (*Interruptions*)

SHRI RAM NAIK: Mr. Speaker, Sir, the question was whether there is a monitoring system or not? The reply to that question has not been given. What will be the arrangement for monitoring? The reply to my question has not been given. It is not a question

of information. Mr. Speaker, Sir, at least a reply to the question should be given...*(Interruptions)*

MR. SPEAKER: He rose to reply to your question. You should look towards him also.*(Interruptions)*

MR. SPEAKER: He is standing to reply to your question. As such you resume your seat. *(Interruptions)*

SHRI SITARAM KESRI: Sir, what is your order?

MR. SPEAKER: Will you make some arrangement for supervision?

SHRI SITARAM KESRI: Sir, as I have said, if he has any information, I will take action on that.

MR. SPEAKER: It is a question of supervision.

SHRI SITARAM KESRI: That is what I am going to tell. Please listen to me. I have said that he has claimed to have information. I have asked him to write a letter to me for information. It means that I wanted to monitor and monitoring is done in this case....*(Interruptions)*...

SHRI SUNIL DUTT: Mr. Speaker, Sir, I am happy that hon. Shri Naik and Shrimati Bhandari have asked questions relating to children. Generally, the children of our country are being neglected. In my opinion if it had been the issue of Bofors, all benches would have been occupied. But in case of children, there a lot of carelessness...*(Interruptions)*...I am happy that the Minister like Shri Kesariji is our Welfare Minister. He is a kind hearted man. I am hopeful that he would take care of children. Through you, I would like to ask the hon. Minister that 3,675 children were adopted in foreign countries during 1989-91. As the hon. Minister has said...

*[English]*

According to Supreme Court decision, Lakshmi Kant Pande V. Union of India.

*[Translation]*

Is Mr. Lakshmi Kant Pande a foreigner? Does he live in foreign country or is he an Indian? Does the decision of Indian Court apply on the concerned foreign Court or not? I would like to ask as to how the feedback is being received. Which organisation is getting it? Why would they supply information to you about those children if a child is adopted in the foreign country? How will you get the information? What are the ways of getting it?

*[English]*

They are not easily bound to give you all the information.

*[Translation]*

SHRI SITARAM KESRI: Sir, the hon. Member has asked the correct question. As far as foreign guardians are concerned, they are given permission only after getting recommendation from our embassies and foreign agencies. There is an arrangement in our embassy to look into it and get the information. Keeping in view this thing, I am thinking to amend the Bill and make it more effective. In addition, I would also like to say one thing more. I, personally, don't like foreign adoption of children. Since it has been practising for a long time, I would consider how to monitor it in the best possible manner and enact laws in this regard. I would make it more effective, for the purpose of having proper monitoring.

*[English]*

### **Talks with Ministerial Troika of European Community**

\*517. SHRI SHARAD DIGHE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the ministerial troika of the European Community (EC) had talks with an Indian delegation led by him recently;

(b) if so, the subject discussed; and